

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRTIETH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION NO: 12115 OF 2013

Between:

M/s. Icomm Tele Ltd., A company registered under Companies Act, 1956 having its office at Plot No.40-46, Phase-1, IDA, Cherlapally, Hyderabad-500 051 and Corporate Office at Plot No.31, Phase-1, Kamalapuri, Srinagar Colony, Banjara Hills, Hyderabad-500 073, Represented by its Managing Director Sri Pathuru Sumanth, S/o. Sri Rama Rao, aged about 37 years, R/o. C-10 and 11, D.D. Colony, Vidya Nagar, Hyderabad.

...PETITIONER

AND

1. Northern Power Distribution Company of, Andhra Pradesh Limited, Represented by its Superintendent, Warangal.
2. The Chief General Manager, Projects, H. No. 2-5-31/2, Vidhyuth Bhavan, Nakkalagutta, Hanamkonda - 506001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction particularly one in the nature of writ of mandamus to declare the Lr. No. CGM(Proj.)/GM(P)/NPDCL/WGL/F.HVDS/D.No.1853/12 dated 20.02.2013 issued by the Respondent as illegal, arbitrary, without authority and unconstitutional.

I.A. NO: 1 OF 2013(WPMP. NO: 14989 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Lr. No. CGM(Proj.)/GM(P)/NPDCL/WGL/F. HVDS/D.No.1853/12

dated 20.02.2013 issued by the Respondent during the pendency of the writ petition.

**Counsel for the Petitioner: M/s. VAISHNAVI AMBADIPUDI, REP. FOR
SRI CH.PUSHYAM KIRAN**

Counsel for the Respondents: SRI P.VINOD KUMAR / SRI ZAKIR ALI DANISH

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE /

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO /

WRIT PETITION No.12115 of 2013 /

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Vaishnavi Ambadipudi, learned counsel representing Mr. Ch. Pushyam Kiran, learned counsel for the petitioner, submits that the cause in the writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

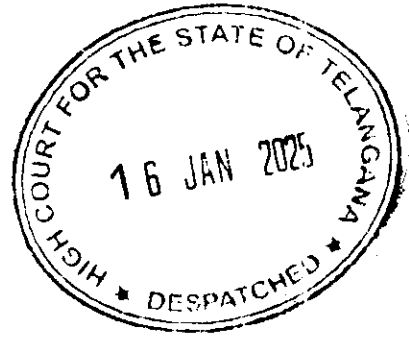
1. One CC to SRI CH.PUSHYAM KIRAN, Advocate [OPUC]
2. One CC to SRI P.VINOD KUMAR, Advocate [OPUC]
3. One CC to SRI ZAKIR ALI DANISH, Advocate [OPUC]
4. Two CD Copies

BSR

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HIGH COURT

DATED: 30/09/2024



ORDER

WP.No.12115 of 2013

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS,
WITHOUT COSTS**

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